



IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.2837 /2024
[@ SLP [CRL.] NO.3592/2024]

RAKIB UDDIN AHMED
@ NEELABH SOURAV

Appellant(s)

VERSUS

STATE OF ASSAM & ANR.

Respondent(s)

O R D E R

Leave granted.

Taking into consideration the fact that the appellant has been cooperating with the investigation we are inclined to set aside the impugned order.

Accordingly, the impugned order is set aside and the appellant is granted anticipatory bail on terms and conditions to the satisfaction of the trial Court.

The appeal stands allowed accordingly.

.....J.
[M.M. SUNDRESH]

.....J.
[ARAVIND KUMAR]

NEW DELHI;
JULY 09, 2024.

ITEM NO.8

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 3592/2024

(Arising out of impugned final judgment and order dated 22-02-2024
in AB No. 347/2024 passed by the Gauhati High Court)

RAKIB UDDIN AHMED @ NEELABH SOURAV

Petitioner(s)

VERSUS

STATE OF ASSAM & ANR.

Respondent(s)

IA No. 63507/2024 - EXEMPTION FROM FILING O.T.

Date : 09-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Ms. Akriti Chaubey, AOR
Mr. Shantanu Singh, Adv.
Ms. Sadhana Madhavan, Adv.

For Respondent(s) Mr. Nalin Kohli, Sr. A.A.G.
Mr. Shuvodeep Roy, AOR
Mr. Anshul Malik, Adv.
Mr. Shruti Agrawal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appellant is granted anticipatory bail on
terms and conditions to the satisfaction of the trial
Court.

The appeal is allowed in terms of the signed
order.

Pending application, if any, stands disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)

[Signed order is placed on the file]